469

\*77. SHRI S. C. DEB: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to conclude another deal under P. L. 480 with the United States Government; and

(b) if so, what would be the total amount involved and for what period the deal would be concluded?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) As the matter is still under negotiation with the U.S. Government, it is not possible to anticipate, at this stage, the amount and the details of the new agreement.

जेनेवा में भारत के रुपयों की नीलामी

\*७८. श्री महाबौर दासः क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान बम्बई से प्रकाशित हिन्दी "ब्लिटज़" दिनांक ११ जुलाई, १९६४ के पृष्ठ ३ पर प्रकाशित "जेनेवा में भारत के रुपयों की नीलामी" शीर्षक समाचार की आरेर आकर्षित किया गया है ; ग्रौर

(ख) यदि हां, तो इसका विवरण क्या है ?

# 11 AUCTION OF INDIAN CURRENCY IN GENEVA

•18. SHRI MAHABIR DASS: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Governmt.'nt has been drawn to the news-item under the heading "Geneva men Bharat ke rupayon ki nilami (Auction of Indian currency in Geneva)"

which appeared at page 3 of the Hind; "Blitz" of Bombay dated the Hth July, 1964; and

to Questions

(b) if so, what are the details thereof?]

योजना मन्त्री (श्री बी॰ ग्रार॰ भगत) : (क) जी, हां।

(ख) ऊपर भाग (क) में जिस समाचार का उल्लेख है उसमें यह आरोप लगाया गया है कि स्विटजरलैंड में भारतीय मद्रा सरकारी विनिमय दर से काफी नीची दर पर बेची जारही है ।

|[THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The news-item referred to in part (a) above alleges that the Indian currency is being sold in Switzerland at a rate considerably lower than the official exchange rate.]

### **BEAUTY OF LANDSCAPE AND SITES**

\*79. SHRI BABUBHAI M. CHINAI: Will the Minister of WORKS AND I HOUSING be pleased to state:

whether the Landscape (a) Com-J mittee has recommended that legis lation should be undertaken for safe guarding the beauty and character of landscape and sites; and

(b) if so, whether any action is pro posed to be taken in the matter?

THE MINISTER OF WORKS AN© HOUSING (SHRI MEHR CHANO KHANNA): (a) Yes.

(b) The matter is under examination.

## BALIMEICA PROJECT IN ORISSA

\* 80. SHRI SANKAR PRATAP SINGH DEV: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that Mrs. Jnyan Patnaik, Director of a supply

t[] English translation.

470

firm of Calcutta, took the supply con-1 tract of machineries and machine parts ! for the Balimela Project in Orissa;

(b) whether these machineries and j machine parts  $wer_e$  imported from I Russia; and

(c) if so, whether import licences and foreign exchange were allotted in j the name of Government of Orissa or j the supplier?

THE MINISTER OP IRRIGATION Am POWER (DR. K. L. RAO): Government are aware of any interest of Mrs. Jnyan Patnaik with any of the firms with whom contracts have teen signed for supply of machinery for the Balimela Project.

(b) Most of the machinery for this Project  $ha_s$  been imported from Russia.

(c) Import licences and foreign exi change sanctions were issued in favour of the Project authorities or the Government of Orissa.

## SEIZURE OF AMMUNITION ETC. AN AMERICAN SHIP

•81. SHRI BHUPESH GUPTA: Will j the Minister of FINANCE be pleased to state:

(a) whether the Calcutta Cus'.oms

authorities  $hav_e$  seized 173 cases of rifle ammunition and a number of drums containing shells from an Ame

rican ship in July 1964;

(b) whether the ship was allowed to leave on 27th July, 1964 or there-about;

(c) what action, if any, has been taken against the shipping agent concerned; and

(d) whether Government wil lay on the Table of the House a statement giving the details about the ammunition and other seized articles?

THE MINISTER OF PLANNING (SHRI B. R. BHACAT): (a) 173 cases of iron sheet boxes containing .303 ammunition and 4 drums containing

small. arms ammunition have been detained by the Calcutta Customs authorities on 27th July, 1964. *Ex*-s.s. American Hunter, an American ship.

(b) On 28th July, 1964 the Customs authorities allowed the ship to leave the port of Calcutta after the above ammunition had been unloaded from the ship and detained.

(c) The Shipping Agents did not initially declare the cargo as retention cargo in the vessel's Import General Manifest though they subsequently filed an application for supplementing the Import General Manifest so as to include the above goods on 27th July, 1964 i.e. 4 days after the final entry of the ship. The Shipping Agents have been cautioned by the Calcutta Customs authorities on account of the initial nondeclaration and also asked to obtain a licence required under the Arm<sub>s</sub> Rules, 1962, from the Ministry of External Affairs for the shipment of the detained ammunition.

(d) The details of the ammunition are: -

(i) 173 iron sheet cases each containing 576 bullets (.303).

(ii) 4 drums containing 102 shells.

\*82. [Transferred to the 18th September, 1964.]

### **NEW ONE-RUPEE COINS**

•83. SHRI R. S. KHANDEKAR: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to mint new one-rupee coins with late Prime Minister Jawaharlal Nehru's effigy in profile on one side; and

(b) if so, the details thereof?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The new rupee coins will bear,j on its obverse face, the profile of the late Shri Jawaharlal Nehru, his name